

(b) if so, the reaction of Government thereto?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes.

(b) In regard to pensions of retired employees, the Railway Ministry keep in line with the Ministry of Finance. An *ad hoc* increase was sanctioned in the pensions upto Rs. 200 per month, Civil and Railway, in October 1963, but not thereafter.

Committee to enquire into Lawlessness on Railways

2364. **Shri S. C. Samanta:**
Shri M. L. Dwivedi:
Shri Subodh Hansda:
Shri Bhagwat Jha Azad:
Shri P. C. Borooah:
Dr. M. M. Das:

Will the Minister of Railways be pleased to state:

(a) whether a Special Committee has been formed under the chairmanship of the Minister of State for Railways with the object of going into the causes of lawlessness on the Railways and means of arousing public consciousness in this respect;

(b) if so, the composition of the Committee;

(c) how far the Committee has proceeded with the work; and

(d) when the Report of the Committee is expected to be submitted?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) A 'High Powered Committee' under the Chairmanship of the Minister of State for Railways has been set up to go into all aspects of the working of the Railway Protection Force and policing on Railways.

(b) The composition of the Committee is as follows:—

Chairman

1. Dr. Ram Subhag Singh, Minister of State for Railways.

Members

2. Sardar Raghbir Singh Panjzari, Member, Rajya Sabha.

3. Shri Shivram Rango Rane, Member, Lok Sabha.

4. Shri Kamal Nath Tiwari, Member, Lok Sabha.

Members (ex-officio)

5. Shri D. U. Rao, Additional Member Finance, Railway Board.

6. Shri R. Gopalakrishna Iyer, Additional Member Commercial, Railway Board.

Members

7. Shri B. Venkataraman, I.A.S., Joint Secretary, Ministry of Home Affairs.

8. Shri R. M. Mehta, Joint Secretary & Legal Adviser, Ministry of Law.

9. Shri S. Balkrishna Shetty, I.P., Additional Director, Central Bureau of Investigation & Special Inspector General, Special Police Establishment, Ministry of Home Affairs.

10. Shri S. N. Aga, I.P.S., Inspector General, Railway Protection Force & Director Security, Railway Board.

11. Shri B. N. Lahiri, I.P. (retired), ex-Inspector General of Police and ex-Inspector General, Railway Protection Force, Railway Board.

Member-Secretary

12. Shri J. Dharmaraj, I.P.S., Dy. Inspector General, Railway Protection Force & Joint Director Security, Railway Board.

(c) The Committee had so far held two meetings, one on 31st October, 1966 and the other on 14th November, 1966. For facility of working, the Committee has been divided into two sub-Committees which have had already six meetings separately.

(d) The report of the Committee is expected to be submitted within 3 to 4 months.

Protection to Industries

2365. **Dr. M. M. Das:**
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shri Subodh Hansda:

Will the Minister of Commerce be pleased to state:

(a) the total number of Industries which have been enjoying 'protection' continuously for the last 15 years or more;

(b) the justification for giving protection for such a long time; and

(c) the particulars of such Industries?

The Deputy Minister in the Ministry of Commerce (Shri Shaif Qureshi): (a) to (c). Five industries viz., (a) A.C.S.R. & A.A.C., (ii) Cotton Textile Machinery, (iii) Antimony, (iv) Aluminium and (v) Sericulture have enjoyed protection for over 15 years.

Out of the above, the first three industries are being de-protected with effect from 1st January, 1967, on the recommendations of the Tariff Commission contained in its Reports (1966) which have been laid on the Table of the House and are also available in the Parliament Library.

As for the remaining two industries, Aluminium is the only important non-ferrous metal which can be

produced in the country, as extensive deposits of bauxite are available. Despite the expansion in the output of the industry, the price disadvantage continues. Schemes for substantial enlargement of existing units and establishment of new undertakings have already been approved by Government and they are expected to be completed in 3 to 5 years. The Tariff Commission, therefore, recommended protection from time to time and the Government accepted those recommendations. The period of present protection will end on 31st December, 1968.

Regarding Sericulture industry, although it has enjoyed protection for the last thirty years, it is still much behind other countries, particularly Japan and further protection is therefore needed to safeguard the interests of a large number of sericulturists who depend upon it as a substantial source of income. Steps are, of course, being taken to place the industry on a scientific footing but it will take time. Taking all these factors into account, the Commission has recommended continuance of protection to the Sericulture industry for a further period of three years ending 31st December, 1969. This recommendation has been accepted by the Government.

Production of Stainless Steel

2366. **Shri Maheswar Naik:** Will the Minister of Iron and Steel be pleased to state:

(a) India's total estimated annual requirement of Stainless Steel at the end of the Fourth Five Year Plan;

(b) the total capacity of indigenous production as at present and the capacity for which licence has been given;

(c) whether a plant for the production of Stainless Steel is being set up in the private sector in Madras with the Japanese collaboration; and